



2026:AHC-LKO:7502-DB

**HIGH COURT OF JUDICATURE AT ALLAHABAD
LUCKNOW**

PUBLIC INTEREST LITIGATION (PIL) No. - 40 of 2026

Radheyshyam Rao

.....Petitioner(s)

Versus

State Of U.P. Thru. Prin. Secy. P.W.D. Lko. And 6 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Shivam Mehrotra, Rama Kant Dixit
Counsel for Respondent(s)	:	C.S.C., Pankaj Gupta

Court No. - 1

**HON'BLE RAJAN ROY, J.
HON'BLE ABDHESH KUMAR CHAUDHARY, J.**

1. Heard.

2. On 21.01.2026 following order was passed:-

"1. From a perusal of the record, it appears that the road in question has been included in the sanctioned plan during the year 2025-26.

2. Counsel for the respondents prays for time to indicate as to by when before March 2026, the road in question is proposed to be reconstructed by the respondents.

3. Needful may be done before the next date.

4. List on 02.02.2026, as fresh."

3. Today, learned Standing Counsel says that only financial approval is required to be taken and, thereafter, the road shall be constructed.

4. The road should be constructed by the end of financial year 2026, for which it has been included in the Work Plan under the Rajya Sadak Nidhi Yojna.

5. With the aforesaid observation/direction, petition is **disposed of.**

6. All the opposite parties shall do the needful to comply this order.

February 2, 2026
Praveen

(Abdhesh Kumar Chaudhary,J.) (Rajan Roy,J.)